



2026:ABC:1618

HIGH COURT OF JUDICATURE AT ALLAHABAD
PUBLIC INTEREST LITIGATION (PIL) No. - 1913 of 2023

Dinesh Kumar Shukla

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajiv Dwivedi, Sunil Kumar Gaur
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for petitioner, Sri Lekh Raj Singh, learned Additional Chief Standing Counsel for the and Sri Azad Rai, learned counsel for respondent no. 5-Gaon Sabha.

2. The instant public interest litigation has been filed for the following reliefs:-

i. Issue a writ order or direction in the nature of mandamus directing to the authority concern to remove the violation or illegal possession of Khasara No. 114 area 0.1140 Hect. Marghat and Khasara No. 40 Mi. area 1.7920 Hect., Khasara No. 120 area 2.0770 Hec. Talab (Pond) land situated in Village Padariya, Post-Koraon, Tehsil-Koraon, District-Prayagraj.

ii. Issue a writ order or direction in the nature of mandamus directing to the respondent authority to decide the representation dated 15.07.2023 of the petitioner with in stipulated period.

iii. Issue any other or direction protection the interests of the petitioner which this Hon'ble Court may deem fit and proper the facts and circumstances of the case.

iv. Allow this writ petition with costs in favour of the petitioner."

3. This Court directed the learned Standing Counsel to obtain instructions in the matter.

4. Instructions dated 02.09.2023 sent by Tehsildar/Sub-Divisional Officer/District Magistrate is taken on record.

5. Sri Lekh Raj Singh, learned Additional Chief Standing Counsel for the State on the basis of instructions submitted that proceedings under Section 67 of the U.P. Revenue Code, 2006 in respect to Plot Nos. 40 and 120 are

pending before the Tehsildar. He further submitted that authorities are also searching for alternative accommodation for the persons, who are in long possession over the plot in question, as they are not having any other accommodation. He placed a list of 39 cases registered under Section 67 of the U.P. Revenue Code, 2006 in respect to the plot in question, which are relevant for perusal and the same are as under:-

"I. Case No. 3906 of 2023, (Gram Sabha Vs. Harishankar), Computerized Case No. T202302030903906, under Section 67 of the U.P. Revenue Code, 2006.

II. Case No. 3907 of 2023, (Gram Sabha Vs. Sujat Kumar), Computerized Case No. T202302030903907, under Section 67 of the U.P. Revenue Code, 2006.

III. Case No. 3908 of 2023, (Gram Sabha Vs. Shiv Das), Computerized Case No. T202302030903908, under Section 67 of the U.P. Revenue Code, 2006.

IV. Case No. 3909 of 2023, (Gram Sabha Vs. Shyam Shankar), Computerized Case No. T202302030903909, under Section 67 of the U.P. Revenue Code, 2006.

V. Case No. 3910 of 2023 (Gram Sabha Vs. Santosh Dwivedi), Computerized Case No. T202302030903910, under Section 67 of the U.P. Revenue Code, 2006.

VI. Case No. 3911 of 2023 (Gram Sabha Vs. Awadesh Dwivedi), Computerized Case No. T202302030903911, under Section 67 of the U.P. Revenue Code, 2006.

VII. Case No. 3912 of 2023 (Gram Sabha Vs. Pradeep Kumar), Computerized Case No. T202302030903912, under Section 67 of the U.P. Revenue Code, 2006.

VIII. Case No. 3913 of 2023 (Gram Sabha Vs. Krishna Kumar), Computerized Case No. T202302030903913, under Section 67 of the U.P. Revenue Code, 2006.

IX. Case No. 3914 of 2023 (Gram Sabha Vs. Ram Krishna), Computerized Case No. T202302030903914, under Section 67 of the U.P. Revenue Code, 2006.

X. Case No. 3915 of 2023 (Gram Sabha Vs. Mahanand), Computerized Case No. T202302030903915, under Section 67 of the U.P. Revenue Code, 2006.

XI. Case No. 3916 of 2023 (Gram Sabha Vs. Ramdhani), Computerized

Case No. T202302030903916, under Section 67 of the U.P. Revenue Code, 2006.

XII. Case No. 3917 of 2023 (Gram Sabha Vs. Dharmendra Sindh), Computerized Case No. T202302030903917, under Section 67 of the U.P. Revenue Code, 2006.

XIII. Case No. 3918 of 2023 (Gram Sabha Vs. Ajai Kumar), Computerized Case No. T202302030903918, under Section 67 of the U.P. Revenue Code, 2006.

XIV. Case No. 3919 of 2023 (Gram Sabha Vs. Raja), Computerized Case No. T202302030903919, under Section 67 of the U.P. Revenue Code, 2006.

XV. Case No. 3920 of 2023 (Gram Sabha Vs. Kaluiya), Computerized Case No. T202302030903920, under Section 67 of the U.P. Revenue Code, 2006.

XVI. Case No. 3921 of 2023 (Gram Sabha Vs. Babbu), Computerized Case No. T202302030903921, under Section 67 of the U.P. Revenue Code, 2006.

XVII. Case No. 3922 of 2023 (Gram Sabha Vs. Babbu), Computerized Case No. T202302030903922, under Section 67 of the U.P. Revenue Code, 2006.

XVIII. Case No. 3923 of 2023 (Gram Sabha Vs. Shiv Shankar), Computerized Case No. T202302030903923, under Section 67 of the U.P. Revenue Code, 2006.

XIX. Case No. 3924 of 2023 (Gram Sabha Vs. Sundar Lal), Computerized Case No. T202302030903924, under Section 67 of the U.P. Revenue Code, 2006.

XX. Case No. 3925 of 2023 (Gram Sabha Vs. Harsh Narayan), Computerized Case No. T202302030903925, under Section 67 of the U.P. Revenue Code, 2006.

XXI. Case No. 3926 of 2023 (Gram Sabha Vs. Sunil Kumar), Computerized Case No. T202302030903926, under Section 67 of the U.P. Revenue Code, 2006.

XXII. Case No. 3927 of 2023 (Gram Sabha Vs. Mithai Lal), Computerized Case No. T202302030903927, under Section 67 of the U.P. Revenue Code, 2006.

XXIII. Case No. 3928 of 2023 (Gram Sabha Vs. Ram Sajeevan), Computerized Case No. T202302030903928, under Section 67 of the U.P. Revenue Code, 2006.

XXIV. Case No. 3929 of 2023 (Gram Sabha Vs. Lal Ji), Computerized Case No. T202302030903929, under Section 67 of the U.P. Revenue Code, 2006.

XXV. Case No. 3930 of 2023 (Gram Sabha Vs. Bharat Lal), Computerized Case No. T202302030903930, under Section 67 of the U.P. Revenue Code, 2006.

XXVI. Case No. 3931 of 2023 (Gram Sabha Vs. Hari Shankar), Computerized Case No. T202302030903931, under Section 67 of the U.P. Revenue Code, 2006.

XXVII. Case No. 3932 of 2023 (Gram Sabha Vs. Surendra Kumar), Computerized Case No. T202302030903932, under Section 67 of the U.P. Revenue Code, 2006.

XXVIII. Case No. 3933 of 2023 (Gram Sabha Vs. Bau), Computerized Case No. T202302030903933, under Section 67 of the U.P. Revenue Code, 2006.

XXIX. Case No. 3934 of 2023 (Gram Sabha Vs. Lallu), Computerized Case No. T202302030903934, under Section 67 of the U.P. Revenue Code, 2006.

XXX. Case No. 3935 of 2023 (Gram Sabha Vs. Phoolchandra), Computerized Case No. T202302030903935, under Section 67 of the U.P. Revenue Code, 2006.

XXXI. Case No. 3936 of 2023 (Gram Sabha Vs. Ramdhani), Computerized Case No. T202302030903936, under Section 67 of the U.P. Revenue Code, 2006.

XXXII. Case No. 3937 of 2023 (Gram Sabha Vs. Jagilal), Computerized Case No. T202302030903937, under Section 67 of the U.P. Revenue Code, 2006.

XXXIII. Case No. 3938 of 2023 (Gram Sabha Vs. Kinja), Computerized Case No. T202302030903938, under Section 67 of the U.P. Revenue Code, 2006.

XXXIV. Case No. 3939 of 2023 (Gram Sabha Vs. Phoolkali), Computerized Case No. T202302030903939, under Section 67 of the U.P. Revenue Code, 2006.

XXXV. Case No. 3940 of 2023 (Gram Sabha Vs. Pappu), Computerized Case No. T20230203090394, under Section 67 of the U.P. Revenue Code, 2006.

XXXVI. Case No. 3941 of 2023 (Gram Sabha Vs. Jagat), Computerized Case No. T202302030903941, under Section 67 of the U.P. Revenue Code, 2006.

XXXVII. Case No. 3942 of 2023 (Gram Sabha Vs. Ambika), Computerized Case No. T202302030903942, under Section 67 of the U.P. Revenue Code, 2006.

XXXVIII. Case No. 3943 of 2023 (Gram Sabha Vs. Jhallu), Computerized Case No. T202302030903943, under Section 67 of the U.P. Revenue Code, 2006.

XXXIX. Case No. 3944 of 2023 (Gram Sabha Vs. Kailash), Computerized Case No. T202302030903944, under Section 67 of the U.P. Revenue Code, 2006."

6. Considering the facts mentioned in the instructions, the instant public interest litigation is finally ***disposed of*** directing the respondent no. 4- Tehsildar, Koraon, Prayagraj to decide the aforementioned 39 cases, which have been registered against the persons, under Section 67 of the U.P. Revenue Code, 2006, ***expeditiously***, in accordance with law, after affording a proper opportunity of hearing to the parties.

(Chandra Kumar Rai,J.)

January 5, 2026

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